

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'F': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER AND
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

**ITA No.1218/DEL/2022
[Assessment Year: 2017-18]**

Rakesh Dawra, S/o-Shri Hari Chand Dawra, House No.563, Sector-15A, Faridabad-121001	Vs	Pr. Commissioner of Income Tax, C.R. Building, Faridabad, Haryana-122001
PAN-ABJPD7883L		
Assessee		Revenue

Assessee by	None
Revenue by	Sh. P.N. Baranwal, CIT-DR

Date of Hearing	04.10.2023
Date of Pronouncement	09.10.2023

ORDER

PER SHAMIM YAHYA, AM,

This appeal by the assessee is directed against the order of the Ld. PCIT, Faridabad, dated 31.03.2022 pertaining to Assessment Year 2017-18.

2. In this appeal, the assessee has challenged the order passed u/s 263 by the Ld. PCIT, Faridabad. At the outset, in this case, the ld. Counsel for the assessee has moved an application for withdrawal of the appeal. The Ld. DR does not have any objection in this regard. Hence, we permit the withdrawal of the appeal of the assessee.

3. In the result, appeal of the assessee stands dismissed.

Order pronounced in the open court on 09th October, 2023.

**Sd/-
[YOGESH KUMAR US]
JUDICIAL MEMBER**
Delhi; 09.10.2023.

**Sd/-
[SHAMIM YAHYA]
ACCOUNTANT MEMBER**

Shekhar,

Copy forwarded to:

1. Assessee
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi